

# LIBRARY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, CALCUTTA

O.A. No. 1632 of 2017

**SUMANTA KUMAR GHOSH**, son of Prasanta Kumar Ghosh, aged about 50 years, working as Professor and Head of The Department of General Surgery, ESIC Medical College, Diamond Harbour, Joka, Kolkata, residing at Rammohan Mallick Garden Lane, Manikarn Apartment, Flat No. 6EB, Kolkata 700 010.

...APPLICANT

**V E R S U S**

**1. UNION OF INDIA** through the Secretary to the Govt. of India, Ministry of Laour & Employment, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.

**2. THE DIRECTOR GENERAL**, Employees State Insurance Corporation, Panchdeep Bhawan, CIG Marg, New Delhi - 110002.

**3. SECRETARY, DEPARTMENT OF PERSONNEL & TRAINING (DOPT)**, Govt. of India, North Block, New Delhi- 110002.



**4. SECRETARY, MEDICAL COUNCIL OF INDIA**

(MCI), Pocket 14, Sector-8, Phase-I, Dwarka, New Delhi- 110002.

**5. THE MEDICAL SUPERINTENDENT, ESIC**

Hospital and ODC (EZ), Joka, Kolkata, - 700104.

**6. DEAN, ESIC-PGIMSR & MC JOKA, Diamond**

Harbour Road, Kolkata- 700 104.

**7. DEPUTY DIRECTOR (MA), Employees State**

Insurance Corporation (ESIC) Headquarters Office (HO), Panchdeep Bhawan, C.I.G. Marg New Delhi- 110002.

**8. ASSISTANT DIRECTOR, Employees State**

Insurance Corporation (ESIC) Headquarters Office (HO), Panchdeep Bhawan, C.I.G. Marg New Delhi- 110002.

**...RESPONDENTS**

*Abd*

*ASR*

*xx*

No. O.A. 350/01632/2017

Date of order: 9.1.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. C. Sinha, Counsel  
Ms. K. Chakraborty, Counsel

For the Respondents : Mr. S. Roy, Counsel

O R D E R (Oral)A.K. Patnaik, Judicial Member:

Heard Mr. C. Sinha along with Ms. K. Chakraborty, Ld. Counsel for the applicant and Mr. S. Roy, Ld. Counsel for the official respondents.

2. After hearing in extenso, Mr. C. Sinha fairly submitted that the applicant wants to make a comprehensive representation addressed to respondent Nos. 5 and 6 within a period of 2 weeks from the date of receipt of a copy of this order. In case any such representation is preferred within a period of two weeks from the date of receipt of a copy of this order then the respondent Nos. 5 and 6 are directed to consider the same as per the rules and regulations in force keeping in mind all the points raised in the said representation and particularly the documents which the applicant wants to annex and pass a reasoned and speaking order within a period of 4 weeks from the date of receipt of such representation.

3. Though I have not expressed any opinion on the merits of the case still then I hope and trust that if any such representation is received by the respondent Nos. 5 and 6 within a period of two weeks from the date of receipt of a copy of this order then they are directed to consider the same keeping in mind the the rules and regulations in force and after such consideration if the applicant's case is found to be genuine then expeditious steps may be taken within a further period of 6 weeks for extending those benefits to the applicant.

4. With the aforesaid direction, the O.A. stands disposed of.

V.A.L

5. A copy of this order be handed over to Ld. Counsel for both sides and the applicant is at liberty to annex a copy of this order with his representation preferably within a period of 2 weeks from the date of receipt of a copy of this order.
6. A free copy of this order be handed over to Ld. Counsel for the respondents also.



(A.K. Patnaik)  
Judicial Member

SP